

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

Dated: 14 MAR 1995

APPLICATION NO. 2025 of 1994.

APPLICANTS: Sri.R.Karunanidhi,
V/S.

RESPONDENTS: The Divisional Railway Manager, Southern Railway,
Bangalore and two others.,

To

1. Sri.M.Narayanaswamy, Advocate,
No.844,Upstairs,Fifth Block,
Rajajinagar,Bangalore-560010
2. Smt.M.V.Nirmala, Advocate,
No.53, N.S.Iyengar Street,
Seshadripuram,Bangalore-20.

Received Coms
on 14/3/95
Drawn
(S/No. 17)

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal, Bangalore-38.

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Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on 01-03-1995.

Issued on

14/3/95

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for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No. 2025/1994

MONDAY, THIS THE 1ST DAY OF MARCH, 1995

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN .. MEMBER (A)

Sri R. Karunanidhi,
aged about 37 years,
Tewer Wagon Driver,
(Now on sick leave),
0/o Assistant Track Foreman,
Whitefield, Bangalore.

... Applicant

(By Advocate Shri M.N. Swamy)

Vs.

1. The Divisional Railway Manager,
Southern Railway, Bangalore.

2. The Divisional Personnel Officer,
Southern Railway, Bangalore.

3. The General Manager, Southern Railway,
Park Town, Madras - 600 003. ... Respondents

(By Advocate Smt. M.V. Nirmala,
Standing Counsel for the Railways)

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman:

After having heard Shri M.N. Swamy for the applicant and the learned standing counsel for the respondents, we think it appropriate to direct the Railway Administration to dispose of the pending representations made by the applicant vide Annexures-A4 and A5 said to be still pending so that the applicant may become aware of as to where he stands vis-a-vis the Railway Administration.

2. The Railway administration is directed to dispose off the aforesaid representations at Annexures-A4 and A5 within three months from the date of receipt of a copy of this order.



3. With the above observation, this application stands disposed off finally.

Sd/-

(T.V. RAMANAN)
MEMBER (A)

Sd/-

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN



TRUE COPY

May 14/3/95
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore